

consumption in selected potential districts, bio-gas development, provision of inputs for dryland farming, reclamation of saline and alkaline lands and similar other programmes.

Acreage of Fallow Land in States

2542. SHRI M. RAMGOPAL REDDY: Will the Minister of AGRICULTURE be please to state:

(a) whether Government have conducted any survey regarding the acreage of fallow land at present in each State;

(b) if so, the details thereof; and

(c) the steps being taken to bring this land under cultivation?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURAL AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) and (b). The date on fallow lands are collected as a part of land utilisation statistics every year. These data become available with some time-lag. A statement giving the latest State-wise details of fallow lands is enclosed.

(c) In the National Workshop on Agricultural Development held in New Delhi on 26th and 27th February, 1982, the State Governments agreed to bring 3 to 5 lakh hectares of old fallows under cultivation during the productivity year 1982. They will work out suitable programmes for this purpose.

Statement

Area under Fallow Land other than Current Fallows—Statewise—1978-79

(Provisional)

(Thousands hactares)

1. Andhra Pradesh	1053
2. Assam	122*
3. Bihar	924

(Thousand hactares)

4. Gujarat	414*
5. Haryana
6. Himachal Pradesh	4
7. Jammu & Kashmir	8
8. Karnataka	625
9. Kerala	27
10. Madhya Pradesh	933
11. Maharashtra	843*
12. Manipur	A
13. Meghalaya	261
14. Nagaland	426
15. Orissa	138
16. Punjab
17. Rajasthan	2118
18. Sikkim	1*
19. Tamil Nadu	448
20. Tripura	617*
21. Uttar Pradesh	607
22. West Bengal	212*
Union Territories	381
ALL-INDIA	9547

*In the absence of data for the year 1978-79, latest available information has been utilised.

N.A. Not Available.

Consumption of Fertilizers

2543. SHRI M. RAMGOPAL REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have conducted any study regarding the consumption of Chemical fertilizers during last three years, year-wise and State-wise;

(b) whether the cost of fertilisers has substantially gone up every year;

(c) if so, the likely additional burden on the agriculturists due to this increase; and

(d) the estimated consumption for 1981-82?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) The consumption of fertilizers during the years 1979-80 to 1981-82 State-wise is indicated in the Annexure. The consumption and supply of fertilizers are monitored by the Government regularly.

(b) Prior to June, 1980 there were seven successive price reductions. However, the prices had to be increased, in June 1980 and July 1981 mainly because of the steep increase in the cost of raw-materials and imported fertilizers and the need for containing the burden of subsidy borne by the Government on fertilizers.

(c) The prices of fertilizers have, on an average, been increased by about 62 per cent as compared to the prices prevailing prior to 8.6.1980.

(d) The consumption of fertilizers during the year 1981-82 is estimated to be 61.30 lakh tonnes of Nutrients.

Statement

Consumption of fertilisers during the years 1979-80, 1980-81 and 1981-82.

(In '000 tonnes of N+P+K)

S.No.	States/Union Territories	1979-80	1980-81	1981-82 (Estimated)
1	Andhra Pradesh	534.82	575.59	655.74
2	Karnataka	366.41	343.87	384.06
3	Kerala	105.61	97.53	96.23
4	Tamil Nadu	537.94	491.30	518.45
5	Pondicherry	9.71	12.06	12.97
6	Gujarat	377.54	356.87	388.68
7	Madhya Pradesh	159.64	196.85	263.19
8	Maharashtra	421.12	420.99	560.59
9	Rajasthan	147.25	135.10	163.20
10	Goa, Daman & Diu	4.61	4.10	4.57
11	Dadra & Nagar Haveli	0.22	0.23	0.25
12	Haryana	215.45	230.82	259.01
13	Punjab	682.15	753.60	802.25
14	Uttar Pradesh	1009.12	1150.59	1219.06
15	Himachal Pradesh	13.95	16.19	18.81
16	Jammu & Kashmir	20.93	20.70	25.02

S.No.	States/Union Territories	1979-80	1980-81	1981-82 (Estimated)
17	Delhi	5.68	4.78	8.46
18	Chandigarh	2.42	2.20	0.82
19	Bihar	184.40	204.54	226.73
20	Assam	6.76	9.31	11.29
21	Orissa	67.38	76.36	87.38
22	West Bengal	240.72	282.83	258.46
23	Manipur	3.02	3.00	3.57
24	Meghalaya	1.85	2.56	2.39
25	Nagaland	0.09	0.07	0.44
26	Tripura	2.13	1.98	3.45
27	Arunachal Pradesh	0.08	0.06	0.12
28	Mizoram	0.06	0.07	0.05
29	Sikkim	0.72	0.42	0.79
30	A. & N Island	0.02	0.14	0.05
31	Commodity Boards	133.71	120.85	154.24
All India:		5255.51	5515.56	6130.32

Dismissal of Civic Boards

2544. DR. A. U. AZMI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) how many civic bodies have been dismissed by Government during the last three years; and

(b) what steps are now proposed to be taken to order fresh elections for them with the clear understanding that in future no civic body will be bowed out of office by executive stroke of pen?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARA-
IN SINGH): (a) Local Government is
a State Subject and as such this
Ministry does not have information
about the dismissal of civic bodies
during the last three years. However,

as per information received in this
Ministry during the period September,
81 to Feb. 82 about 2250 local bodies
were without elected representatives.

(b) The holding of elections to civic
bodies is within the competence of
State Governments and this Ministry
has no information on the subject.
This was discussed in the 18th meet-
ing of the Central Council for Local
Government and Urban Development
and 7th Joint Meeting of the Central
Council for Local Government and
Urban Development and Executive
Committee of All India Council of
Mayors held in December, 180 re-
solved that election should be held
as early as possible in the case of local
bodies which are under supersession.
The resolution was forwarded to all
the State Govts./Union Territories for
necessary action.